

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

IA No. 179 of 2013 in Appeal No.107 of 2013  
IA No. 190 of 2013 in Appeal No. 125 of 2013  
IA No. 189 of 2013 in Appeal No. 126 of 2013  
Appeal No. 123 of 2013 &  
Appeal No. 124 of 2013

**Dated : 3<sup>rd</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

IA No. 179 of 2013 in A.No.107 of 2013

**The Tata Power Co. Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory**  
**Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. Sitesh Mukherjee**  
**Ms. Perna Priyadarshni**  
**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1**  
**Mr. J.J. Bhatt, Sr. Adv.**  
**Mr. Hasan Murtaza for R.2**

IA No. 190 of 2013 in A.No.125 of 2013

**Indian Hotel & Restaurant Association & Anr. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory**  
**Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s): Ms.Shikha Ohri**  
**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1**  
**Mr. J.J. Bhatt, Sr. Adv.**  
**Mr. Hasan Murtaza for R.2**  
**Mr. Sitesh Mukherjee for Tata Power**

IA No. 189 of 2013 in A.No.126 of 2013

**Bharti Airtel Ltd. .... Appellant(s)**  
**Versus**

**Maharashtra Electricity Regulatory**

**Commission & Ors.** .....  
**Respondent(s)**

**Counsel for the Appellant(s):** Mr. Anand K. Ganesan  
 Ms. Swapna Seshadri  
**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan for R.1  
 Mr. J.J. Bhatt, Sr. Adv.  
 Mr. Hasan Murtaza for R.2

**A.No.123 of 2013**

**Shopping Centres Association of India (SCAI) Ltd.** ..... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory**  
**Commission & Ors.** ..... **Respondent(s)**

**Counsel for the Appellant(s):** Mr. Shikhil Suri  
**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan for R.1  
 Mr. J.J. Bhatt, Sr. Adv.  
 Mr. Hasan Murtaza for R.2

**A.No.124 of 2013**

**Retailers Association of India** ..... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory**  
**Commission & Ors.** ..... **Respondent(s)**

**Counsel for the Appellant(s):** Mr. Shikhil Suri  
**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan for R.1  
 Mr. J.J. Bhatt, Sr. Adv.  
 Mr. Hasan Murtaza for R.2

**ORDER**

**ON BEING MENTIOEND**

It is pointed out by the learned counsel for the parties that a typographical error has occurred in the interim Order passed by us on 21.06.2013 at the last line of point No. (IV) of Para No. 7 at Page No. 22 that instead of “**Cross Subsidy Surcharge**” it has been typed as “**Cross Subsidy**”.

Therefore, we deem it appropriate to correct in the Order dated 21.06.2013 at last line of point No. (IV) of Para No. 7 at Page No.22 by replacing the words with “**Cross Subsidy Surcharge**” in the place of “Cross Subsidy”. Accordingly, Ordered. The Registry is directed to carry out the necessary corrections and issue the fresh Order.

**(Rakesh Nath)**  
**Technical Member**  
Ts/pg

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**